

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	29.5.95	<p>Call on after Summer Vacation.</p> <p>VICE CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	<p>Memo Pl. A</p> <p>May kindly be seen.</p> <p>Court file.</p> <p>For hearing Pl.</p> <p>Pl.</p>
5	27-7-95	<p>Adjourned to 28-7-1995.</p> <p>Member (Admn.)</p> <p>Member (Judl.)</p>	<p>27/7/95</p> <p>Bench</p> <p>AS to 16.8.95.</p> <p>For hearing Pl.</p> <p>Pl.</p> <p>16/8/95</p> <p>Bench</p>
6	28.7.95	<p>Adjourned to 16.8.1995.</p> <p>MEMBER (ADMINISTRATIVE)</p> <p>MEMBER (JUDICIAL)</p>	
7.	1.2.96	<p>List it on 5.2.96 for orders as the first case on the Board.</p> <p>Member (Admn.)</p>	<p>MA 102/96 for appropriate orders.</p> <p>Copy served.</p>
8.	5.2.96	<p>Adjourned to 9.2.96.</p> <p>Member (Admn.)</p>	
9	9.2.96	<p>Heard Shri S.K. Mishra, learned counsel for the applicant and Shri Ashok Mishra, learned Standing Counsel for the respondents.</p> <p>The concerned S.D.I.(P) Salipur Sub- division was also present to assist the Court with the relevant facts.</p>	<p>Bench</p> <p>31/1/96</p> <p>AS to 5.2.96 on r/o of MA NO. 102/96.</p>
		<p>The relief claimed in the original Application is not admissible inasmuch as</p> <p>...</p>	<p>for orders pl.</p> <p>Pl.</p> <p>2.2.96.</p> <p>Bench.</p>

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..9	9.2.96	<p>one Gangadhar Tripathy, who was the original EDDA prior to the provisional appointment of the present applicant, was ordered to be reinstated in service. It also transpires that the applicant was given an appointment in Kood Sub Office in pursuance of Annexure-4, but declined the same. To that extent the applicant does not have any valid claim any longer, on the post of EDDA, Kood.</p> <p>Be that as it may, it was mentioned on behalf of the applicant that he is undergoing a lot of sufferings due to continued unemployment. The SDI(P) stated that a vacancy of ED Pakcer is likely to arise at Sukleswar E.D.S.O., in August, 1996, and that the applicant could be considered <del>pxe</del> for provisional appointment <sup>here</sup> in view of his past experience. This is acceptable to the applicant. Whenever the said post is to be filled up on a regular basis the sponsorship of the applicant by the Employment Exchange shall not be insisted upon and his case shall be considered, along with others who may be sponsored by the Employment Exchange, and due weightage be given to the experience already gained by the applicant, as per rules.</p> <p>Thus the Original Application along with M.A.107/96 are disposed of.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: right;">S. AIV</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>AS to 9.2.96 in r/o M.A. NO. 107/96. for orders fl. 8/2/96. Banch</p> <p>Order NO. 9 dt. 9.2.96. Copy may be given to both the counsels.</p> <p>12/2/96. C.O. 2/2/96.</p> <p>Received copy order dt 9.2.96 on behalf of Ashok Mohanty S.C.</p> <p>Received copy order 9.2.96. 12/2/96.</p> <p>Received copy order on behalf of M.A. 107/96 from Mr. M. S. former Councillor Ashok Mohanty 12/2/96.</p>